

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 121 of 2014 &  
IA Nos 214, 215, 216 of 2014**

**&**

**Appeal no. 126 of 2014 &  
I.A. No. 224 & 225 of 2014**

**Dated : 18<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of :**

**Appeal no. 121 of 2014 &  
IA Nos 214, 215 & 216 of 2014**

**Neo Sannyas Foundation ... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Ms. Ramni Taneja**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Mr. Varun Pathak for MSEDCL**

**Appeal no. 126 of 2014  
& IA Nos 224 & 225 of 2014**

**Osho International Foundation ... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Matrugupta Mishra  
Ms. Meghana Aggarwal**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Mr. Varun Pathak for MSEDCL**

**ORDER**

It is represented by the learned counsel for the Respondent that these Appeals have been filed against the interim Order, but subsequently the final Order has been passed by the State Commission, and as such, these Appeals have become infructuous.

The learned counsel for the Appellant seeks some time to get instructions with regard to the same.

Post the matter for Orders on **23.07.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/kt